

**Misc. CrI. (bail) Case No. 405 of 20**

**25-11-2020**

Seen the application filed U/s.438 of Cr.P.C. by accused/petitioners namely (1) Abhinav Dugar and (2) Sushil Kumar Golchha apprehending arrest in connection with Tezpur P.S. case No. 2058/20 (corresponding GR case No.3323/20) U/s. 447/294/354(A)/395/427/323 of IPC.

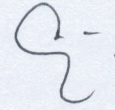
Case diary, as called for, has been received and perused the same. Also heard Id. Counsel for both the sides. It is pertinent to mention here that vide order dated 11.11.2020, an interim relief of pre-arrest bail was granted to the accused/petitioners for the reasons stated therein.

Today on perusal of the CD it appears to me that the I/O has recorded the statement of several witnesses in this case. Moreover, having perused the materials in the CD I am further fully satisfied that custodial detention/interrogation of the accused/petitioners cannot be said to be necessary as far as the investigation in this case is concerned.

Therefore the prayer for pre-arrest bail for the aforesaid accused/petitioners stands allowed and the order of interim relief of pre-arrest bail passed on 11.11.20 is hereby made absolute on the same conditions mentioned therein.

Let the CD be returned back.

Misc. case stands accordingly disposed of.



( N. Akhtar )  
Additional Sessions Judge  
Sonitpur, Tezpur

CD perused  
25/11/20